

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.405

**Custom Early Hearing Application No. 85278 of 2020
in
Custom Appeal No. 85856 of 2020**

(Arising out of Order No. 86/2019-20 CBS dated 17th February 2020 passed by the Principal Commissioner of Customs(General), Mumbai)

M/s Asthvinayak Inference LLP

.....Appellant

302, Vaity Apartment,
Chafekar Bandhu Marg,
Opp. ITI College, Mulund (East),
Mumbai 400081

VERSUS

**Commissioner of Customs-Mumbai
General**

.....Respondent

New Customs House,
Ballard Estate, Mumbai
400 001

APPEARANCE:

Mr. Prashant Patankar, Consultant for the Appellant
Mr. Manoj Kumar, Assistant Commissioner Authorised Representative for
the Respondent

CORAM:

**HON'BLE MR. C J MATHEW, MEMBER (TECHNICAL)
HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)**

FINAL ORDER NO. A/86844 / 2021

Date of Hearing: 17.09.2021

Date of Decision: 17.09.2021

PER: CORAM

Learned Counsel submits that the application for early hearing
is no longer relevant as the appeal, pertaining to suspension of their
license, is now relegated to inconsequence by completion of the

proceedings for revocation in July 2021. The application is, therefore, not being pressed.

2. Accordingly, the application is rejected. As the suspension challenged in the corresponding appeal is now superceded by revocation, appeal no. C/85856/2020 stands dismissed.

(Order pronounced in the open Court)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)

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